

Notice received to the
Respondent on 19-10-88

Reply 19.10.88

Notice of 19/10/88 served
on Respondent on 25/10/88
(A.O. attached in O.A. 74/88)

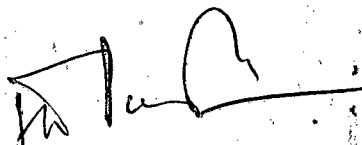
25/10/88

Dated: 14.10.1988

Mr. K.G. Dhamecha, advocate appears for the applicant. None appears on behalf of respondent as no notice was served. Mr. Dhamecha states that the correct designation of respondent is Permanent Way Inspector, Central Railway, Shergaon and not Path Way Inspector. He, therefore, requests to make necessary correction in the title sheet. This being a formal amendment, the same is allowed vide Rule 29(v) of the Central Administrative Tribunal (Procedure) Rules, 1987.

Issue fresh notice to the respondent to file reply on 17.11.1988 at the new address.

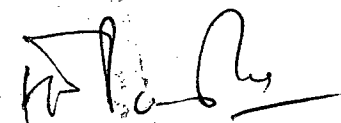
Adjourned to 17.11.1988 for further direction.


Dy. Registrar.

Dated: 17.11.1988

Mr. K.G. Dhamecha, advocate appears for the applicant. Mr. S.K. Hatle, Chief Law Assistant from C.P.D.'s office, Central Railway, Bombay is present on behalf of respondent. He says that the reply is not yet ready and would require some more time to file the reply. Mr. Dhamecha says that similar matters are kept on 19.12.88 wherein Mr. J.G. Savant is appearing.

By consent adjourned to 19.12.88 for reply and further directions. No notice of this date to either side. Same order in O.A. Nos. 474, 478, 479, 481, 482, 483, 485 and 546 of 1988.


Dy. Registrar.